F. No. REG/Packaging-extension/FSSAI-2020 Food Safety and Standards Authority of India

(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India) FDA Bhawan, Kotla Road, New Delhi-110002

Dated, the September, 2020

Subject: Direction under section 16(5) of Food Safety and Standards Act, 2006 regarding extension of timeline for compliance of sub-regulation 3(9) relating to Printing inks for use on food packages of the Food Safety and Standards (Packaging) Regulations, 2018.

The Food Safety and Standards (Packaging) regulations, 2018 was notified in the Gazette of India vide File No. 1-95/Studs/Packaging/SP(L&C/A)/FSSAI-2017 on 24th December, 2018. wherein several IS standards are cross referred w.r.t. various packaging materials for mandatory compliance.

- 2. IS standards are usually revised by the Bureau of Indian Standards (BIS) based on the latest technological update or on the basis of revision in the Global standards. In this context, in case of standards which are referenced in FSS regulations for mandatory compliance, it has been brought to our notice that Food Business Operators (FBOs) face difficulties with respect to immediate compliance after such revision is published by BIS.
- 3. Considering the difficulties faced in immediate implementation of these standards, FBOs shall ensure compliance with the revised IS standards by either 1st January or 1st July as case may be subject to a minimum of 180 days' transition period from the date of publication of such standards by BIS.
- 4. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16(5) of Food safety and Standards Act, 2006.

(Dr. Shobhit Jain) Executive Director (Compliance Strategy)

To

- 1. All Food Safety Commissioners,
- 2. All Authorized Officers, FSSAI,
- 3. All Designated Officers, FSSAI.

Copy for information to:

- 1. PPS to Chairperson, FSSAI
- 2. Sr. PS to CEO, FSSAI
- 3. All Directors, FSSAI